

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 21 SEP 1994

APPLICATION NUMBER: 277 of 1994.

APPLICANTS:

Sri.Chandrashekhar Puttur v/s. The Divisional Engineer, Telephones,
To. Mangalore and four Others.

RESPONDENTS:

1. Dr.M.S.Nagaraja, Advocate,
No.11, Second Floor,
First Cross, Sujatha Complex,
Gandhinagar, Bangalore-9.
2. The Chief General Manager,
Karnataka Telecom Region,
No.1, Old Madras Road,
Ulsoor, Bangalore-560008.
3. Sri.M.S.Padmarajaiah,
Sr.Central Govt.Stng.Counsel,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 06-09-94.

Issued on
21/9/94 R

of


for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NO.277/94.

TUESDAY, THE SIXTH DAY OF SEPTEMBER, 1994

SHRI A.N.VUJJANARADHYA.

... MEMBER (J)

SHRI T.V.RAMANAN.

... MEMBER (A)

Chandrashekhar Puttur,
S/o Late Shri K.S.Padakannya,
Aged 54 years,
R/o No.33 (2),
Sri Albert Pinto Compound,
Near Pumpwell,
Mangalore-575 002.

...Applicant

Advocate by Dr. M.S.Nagaraja

Versus

1. The Divisional Engineer,
Telephones,
Mangalore Division,
Mangalore-575 001.
2. The Telecom District Engineer,
Karwar - 581 301.
3. The Director,
Telecommunications,
Mangalore Area,
Mangalore-575 001.
4. The Chief General Manager Telecom,
Karnataka Circle,
No.1, Old Madras Road,
Ulsoor, Bangalore-560 008.
5. Union of India,
by the Secretary to Government of India,
Ministry of Communications,
Sanchar Bhavan,
New Delhi-110,001.

...Respondents

Advocate by Shri M.S.Padmarajaiah, S.C.G.S.C.



O R D E R

Shri A.N.Vujjanaradhya, Member (J)

We have heard Dr. M.S.Nagaraja for the applicant and Shri M.S.Padmarajaiah for the respondents. In the reply, filed by the respondents today, it is stated that the applicant submitted his appeal dated 12.4.93 against the order of removal from service and the detailed para-wise comments with brief history of the case was submitted to R4 against the said appeal and it is pending disposal. The applicant also pleads that the appeal filed by him has not so far been disposed of. Having regard to this admitted position, it is proper, the appeal should be directed to be disposed of within certain period and if the applicant is still aggrieved, he should be permitted to come up again before this Tribunal.

2. In the result, the application is disposed of with a direction to R4 to dispose of the appeal preferred by the applicant within a period of three months from the date of receipt of a copy of this order on its merits by means of a speaking order. All the contentions of the applicant are left open. Accordingly, the application is disposed of with no order as to costs.

sd —

sd —

(T. V. RAMANAN)
MEMBER (A)

(A. N. VUJJANARADHYA)
MEMBER (J)

TRUE COPY

Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

Amma Subba
21/9/94